

E. No.89/19

New No.547/19

16.09.2020

Deepanshu Aggarwal Vs. Vijender Kumar Gupta

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

None for respondent.

Mr. Piyush Goel, Ld. Counsel for the applicant Mr. Ashok Kumar.

Record is perused.

As per the report of the Ahlmad, summons under the Third Schedule of the Delhi Rent Control Act for service upon the respondent were served upon his son-in-law Mr. Ishan Gupta.

An application under Order 1 Rule 10 r/w Section 151 Code of Civil Procedure, application for leave to defend and documents have been filed by one Mr. Ashok Kumar.

On asking by the Court, Ld. Counsel for the applicant submits that copy of the application was supplied to the petitioner.

To come up for arguments on the application under Order 1 Rule 10 r/w Section 151 Code of Civil Procedure on 15.02.2021. Let advance copy of the reply to the application, if any, be supplied to the applicant atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

M. No.02/20

New No.20/20

16.09.2020

Amar Singh Vs. Braham Prakash

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As per the report of the Ahlmad, process was not filed for issuance of notice of the application for setting aside order dated 02.09.2019.

Record is perused.

By order dated 02.09.2019, the eviction petition was rejected.

As no one has appeared, matter is adjourned to 15.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

M. No.17/15

New No.60553/16

16.09.2020

Yashwant Rai Kakkad Anr. Vs. Radha Rani Anr.

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Rakesh Srivastava, Ld. Counsel for the petitioner alongwith petitioner no. 1 in person and Mr. Chitranjan Kakkad.

None for respondents.

As no one has appeared on behalf of the respondents, matter is adjourned for recording of testimony of petitioner no. 1 to 11.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E. No.01/16

New No.79978/16

16.09.2020

Mst. Nazmeen Begum Vs. Inderjit

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 23.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E. No.70/16

New No.80674/16

16.09.2020

Nihal Chand Vs. Sandeep Kumar

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for petitioner's evidence to 25.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E. No.72/17

New No.812/17

16.09.2020

Nawal Kishore Vs. Mohd. Yakub

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for cross-examination of the petitioner to 27.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E. No.146/19

New No.739/19

16.09.2020

Rukmani Devi Vs. Satinder Jain

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Shantnu Aggarwal, Ld. Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on the point of Section 15(1) of the Delhi Rent Control Act to 29.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

M. No.12/19

New No.97/19

16.09.2020

Mohd. Ismail Maulai Vs. Mohd. Kamil

File was not taken up on 21.05.2020 in view of order bearing no. 9784-9885/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 16.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 16.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.

None for respondents no. 1 and 2.

Mr. S.M. Jamal, Ld. Proxy Counsel for respondents no. 6, 7 and 9.

Mr. Mujeeb Ahmed, Ld. Counsel for the applicant Ms. Shabana Begum.

As per the report of the Ahlmad, reply to the application under Order 7 Rule 11 of Code of Civil Procedure has not been filed till date.

As no one has appeared on behalf of the petitioners, matter is adjourned for arguments on application under Order 1 Rule 10 r/w Section 151 Code of Civil Procedure and on application under Order 7 Rule 11 of Code of Civil Procedure on 17.02.2021. Let copy of the reply to the application under Order 7 Rule 11 of Code of Civil Procedure be supplied to the applicant atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E. No.101/19

New No.588/19

16.09.2020

Bharti Jain Vs. Jayco Advertisers

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Varun Jain, Ld. Counsel for the petitioner.
None for the respondent.

As no one has appeared on behalf of the respondent and since the undersigned is unable to hear the Ld. Counsel for the petitioner due to lack of internet connectivity at his end, matter is adjourned for arguments on application for leave to defend to 12.01.2021.

Let copy of the rejoinder, if any, be supplied to the petitioner atleast seven days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E.No.77/20

New No. 281/20

16.09.2020

Parambir Singh Lamba Vs. Zulfikal Ahmed

Fresh eviction petition is received by way of e-filing which was assigned to this Court by the Ld. Senior Civil Judge. The e-file was e-mailed to this Court by the Ld. Senior Civil Judge today. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

In view of Rule 1 of Chapter 22 of High Court Rules and orders, Vol.1, inserted by notification of the Hon'ble High Court of Delhi bearing no. 99/Rules/DHC dated 15.03.2010, the petitioner was required to disclose his bank account details wherein the tenant may deposit arrears of rent and future rent. This has not been done.

A lenient view is taken and no adverse order is passed.

The petitioner is directed to take steps for incorporating his bank account details in column no. 19 of the eviction petition.

Petitioner is directed to file hard copy of the eviction petition and accompanying documents in the Court within eight weeks from today.

Matter is adjourned to 17.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E.No.80/20

New No.285/20

16.09.2020

Prakash Chand & Anr. Vs. Vivek Kumar Aggarwal

Fresh eviction petition is received by way of assignment. It be checked and registered.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 19.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E.No.79/20

New No.286/20

16.09.2020

Prakash Chand & Anr. Vs. Vivek Kumar Aggarwal

Fresh eviction petition is received by way of assignment. It be checked and registered.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 19.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020

E.No.78/20

New No.287/20

16.09.2020

Prakash Chand & Anr. Vs. Ashok Kumar Jain Dinesh Kumar Jain

Fresh eviction petition is received by way of assignment. It be checked and registered.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondent through WhatsApp, fax and e-mail.

To come up on 19.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
16.09.2020